

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SHRI SANT LAL AND SONS EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shri Sant Lal and Sons Exports Private Limited
2.	Date of incorporation of corporate debtor	16-01-2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17303HR2017PTC067103
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 322/19, First Floor, Bhatia Colony, Panipat-132103, Haryana, India
6.	Insolvency commencement date in respect of corporate debtor	07.12.2022 (NCLT order received on 08.12.2022)
7.	Estimated date of closure of insolvency resolution process	05-06-2023 (within 180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dinesh Kumar IBBI/IPA-001/IP00860/2017-18/11442
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 7, First Floor, Chatarbhuji Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:dkgc2004@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 7, First Floor, Chatarbhuji Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:dkgc2004@yahoo.com
11.	Last date for submission of claims	21-12-2022 (14 days from Insolvency Commencement date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/download (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shri Sant Lal and Sons Exports Private Limited** on **07-12-2022**.





The creditors of **Shri Sant Lal and Sons Exports Private Limited**, are hereby called upon to submit their claims with proof on or before **21-12-2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA **(Not Applicable)**.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 10.12.2022
Place : Panipat


Dinesh Kumar
Interim Resolution Professional
IBBI/IPA-001/IP00860/2017-18/11442



